

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 19.04.2024 AT 10:30 AM**

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| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | IA (IBC)/764/2024, IA (IBC)/765/2024, Intervention Petition (IBC)/10/2024, IA (IBC)/773/2024, IA (IBC)(Plan)/08/2024, IA (IBC)/726/2024, IA (IBC)/213/2024, IA (IBC)/373/2024 in Company Petition IB/296/2022 |
| NAME OF THE COMPANY | Manjeera Retail Holdings Pvt Ltd |
| NAME OF THE PETITIONER(S) | Catalyst Trusteeship Limited |
| NAME OF THE RESPONDENT(S) | Manjeera Retail Holdings Pvt Ltd |
| UNDER SECTION | 7 of IBC |

ORDER

IA (IBC)/764/2024

Present: Ld. Counsel Mr. Y. Suryanarayana for the Applicant.

This application has become infructuous as the IA (IBC)/765/2024 has been listed today.

IA (IBC)/765/2024

Present: Ld. Senior Counsel Mr. Shyam Sundar along with

Mr. Y. Suryanarayana for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent No.1/RP.

Ld. Counsel Mr. Palash Taing for the COC/Respondent No.2.

Ld. Counsel Mr. VVSN Raju has taken service on behalf of the Respondent No.1
Ld. Counsel Mr. Palash Taing has taken service on behalf of the Respondent No.2. Let Vakalath and counter be filed within 10 days. If the applicant is interested to file rejoinder, if any, may be filed within next 3 days. **Matter is adjourned to 02.05.2024.**

Contd..

(2)

Intervention Petition (IBC)/10/2024

Present: Ld. Senior Counsel Mr. Shyam Sundar along with
Mr. Y. Suryanarayana for the Applicant.
Ld. Counsel Mr. VVSN Raju for the Respondent No.1/RP.
Ld. Counsel Mr. Palash Taing for the COC/Respondent No.2.

It is stated by the Ld. Counsel for the Respondent No.1 that counter has been e-filed. Let physical copy of the counter be filed by the next date of hearing.

Ld. Counsel Mr. Palash Taing has taken service on behalf of the Respondent No.2. Let Vakalath and counter be filed within 10 days if the applicant is interested to file rejoinder, if any, may be filed within next 3 days. **Matter is adjourned to 02.05.2024.**

IA (IBC)/773/2024

Present: Ld. Counsel Mr. Amir Bavani for the Applicant.
Ld. Counsel Mr. VVSN Raju for the Respondent No.1/RP.
Ld. Counsel Mr. Palash Taing for the COC/Respondent No.2.

It is stated by the Ld. Counsel for the Respondent No.1 that counter has been e-filed. Let physical copy of the counter be filed by the next date of hearing.

Ld. Counsel Mr. Palash Taing has taken service on behalf of the Respondent No.2. Let Vakalath and counter be filed within 10 days if the applicant is interested to file rejoinder, if any, may be filed within next 3 days. **Matter is adjourned to 02.05.2024.**

IA (IBC)(Plan)/08/2024

Present: Ld. Senior Counsel Mr. Abhijeet Sinha along with Mr. VVSN Raju for the Applicant/RP.
Ld. Senior Counsel Mr. Shyam Sundar along with Mr.Y. Suryanarayana for the Respondent.
Ld. Counsel Mr. Pradeep Joy for the Respondent No.1

Matter is adjourned to 02.05.2024.

Contd..

(3)

IA (IBC)/726/2024

Present: Ld. Counsel Mr. G. Jagadish for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent No.1/RP.

Ld. Counsel Mr. Palash Taing for the COC/Respondent No.2.

It is stated by the Ld. Counsel for the Respondent No.1 that counter has been e-filed. Let physical copy of the counter be filed by the next date of hearing.

Ld. Counsel Mr. Palash Taing has taken service on behalf of the Respondent No.2. Let Vakalath and counter be filed within 10 days if the applicant is interested to file rejoinder, if any, may be filed within next 3 days. **Matter is adjourned to 02.05.2024.**

IA (IBC)/213/2024

Present: Ld. Counsel Mr. Sachin Sharma for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent/RP.

Heard. Reserved for orders.

IA (IBC)/373/2024

Present: Ld. Counsel Mr. Y. Suryanarayana for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent No.1/RP.

Ld. Counsel Mr. Palash Taing for the COC/Respondent No.2.

It is stated by the Ld. Counsel for the Respondent No.1 that counter has been e-filed. Let physical copy of the counter be filed by the next date of hearing.

Ld. Counsel Mr. Palash Taing has taken service on behalf of the Respondent No.2. Let Vakalath and counter be filed within 10 days if the applicant is interested to file rejoinder, if any, may be filed within next 3 days. **Matter is adjourned to 02.05.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)